

### Recovery of tax arrears by attachment of property

1338. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

(a) the amount recovered out of tax arrears by attachment and sale of assets of defaulters during the last three years;

(b) the number of searches and seizures effected; and

(c) the value of undisclosed assets seized during these searches and seizures?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The requisite information is being collected and will be laid on the Table of the House as soon as possible.

(b) and (c) During the last three years, the Income-tax Department conducted searches and seized assets as under:

	1977-78	1978-79	1979-80
No. of searches conducted . . .	617	1345	2109
Value of assets seized (in lakhs of rupees) . . .	353	512.31	1214.68

### Total collection of Income-tax during last three years

1339. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

(a) what was the collection of income-tax through (i) voluntary payments i.e. deduction of tax at source, advance tax, self assessment etc.) and (ii) other sources during the last three years;

(b) what was the number of cases selected for intensive scrutiny and what is the result thereof; and

(c) what steps are being taken by Government to check proliferation of black money?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The requisite information is available for the financial years 1977-78 and 1978-79 and the same is given in annexure 'A'. Information for the financial year 1979-80 is not readily available. However, the total collection of income-tax (including Corporation Tax) during the year amounted to Rs. 2702.92 crores (Provisional).

(b) 1945,076 assessments were selected for intensive scrutiny during the year 1979-80. Out of these 9,17,776 were disposed off during the said period leaving a balance of 10,27,300 assessments for disposal as on 31-3-80. No separate statistics are maintained regarding the tax demand raised as a result of disposal of these assessment.

(c) The Government propose to check proliferation of black money through a multi-pronged action of more effective implementation of tax laws and launching drive against hoarding and profiteering. Some of the steps recently taken/being taken are given in the annexure 'B'.

### ANNEXURE 'A'

#### Collection of Income-tax (Including Corporation tax)

(Amt. in crores of Rs.)

	1977-78	1978-79
(1) Tax deducted at source . . .	441.48	528.48
(2) Advance tax . . .	1398.76	1538.47
(3) Self-assessment tax . . .	248.73	240.73
(4) Regular assessment tax . . .	372.56	317.02
(5) Surcharge under Corporation tax . . .	—	46.12*

\*Break-up not available.